

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:3361
ANSWERED ON:31.08.2012
STATE COORDINATION CUM EMPOWERED COMMITTEE SCEC
Katoch Smt. Chandresh Kumari

Will the Minister of MINES be pleased to state:

- (a) whether the Union Government has advised State Governments to set up State Coordination-cum-Empowered Committee (SCEC) in their States to curb illegal mining;
- (b) if so, the details and the response of the State Government thereto;
- (c) the States which have not set up such Committee so far; and
- (d) the measures taken by the Union Government to pursue the State Governments to set up such Committee at the earliest?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

- (a) to (c): The Central Government has reiterated its advice conveyed to the State Governments to constitute State Level Empowered Committees vide D.O. 7/69/2011-M.IV dated 17.11.2011 to coordinate efforts at State level among various Departments for dealing with matters relating to mineral development and regulation, including measures to curb illegal mining. So far, thirteen State Governments including all mineral-rich States viz. Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Haryana, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Orissa, Rajasthan and West Bengal have set up State Level Empowered Committees.
- (d): The Central Government is reviewing the position regarding constitution of State Level Empowered Committees and their functioning in the meetings of Central Coordination cum Empowered Committee held regularly.